



The Sai University Act, 2018

Act 42 of 2018

Keyword(s):

Faculty, Hostel, Institution, Records and Publication, Trust

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The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 16th July 2018 and is hereby published for general information:-

ACT No. 42 of 2018.

An Act to establish and incorporate in the State of Tamil Nadu a University of unitary nature in private sector by Sai Education, Medical, Research and Charitable Trust to promote, conceptualise and bring about a paradigm shift through development of outstanding leadership, research, knowledge and ideas for education and allied development sectors.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Sai University Act, 2018.

Short title and commencement.

(2) It shall come into force at once.

2. In this Act, unless the context otherwise requires,—

Definitions.

(a) “Academic Council” means the Academic Council of the University constituted under section 22;

(b) “Chancellor”, “Vice-Chancellor” and “Pro-Vice-Chancellor” means, respectively, the Chancellor, the Vice-Chancellor and the Pro-Vice-Chancellor of the University;

(c) “Deans and Directors” means the Head of Department or an Institution, a Centre or a School, or the person appointed for the purpose to act as such in his absence;

(d) “Department” means a Department of Studies of the University and includes a Centre of Studies and Research;

(e) “Employee” means any person appointed by the University, and includes a teacher or any other member of the staff of the University;

(f) “Executive Council” means the Executive Council of the University constituted under section 21;

(g) “Faculty” means a Faculty of the University;

(h) “Governing Council” means the Governing Council constituted under section 20;

(i) “Government” means the State Government;

(j) “hostel” means a unit of residence for students of the University maintained or recognized by the University;

(k) “Institution” means a college or an institution established or maintained by or associated or constituent to the University in accordance with this Act and the Statutes;

(l) “Management Committee” means the committee constituted by the Trust for the purposes of this Act;

(m) “prescribed” means prescribed by Statutes and Ordinances;

(n) “Records and Publication” means the Records and Publication of the University;

(o) "Registrar" , "Controller of Examinations", "Finance Officer" means, respectively, the Registrar, the Controller of Examinations, the Finance Officer of the University;

(p) "Statutes" and "Ordinances" means respectively, the Statutes and the Ordinances of the University;

(q) "Student" means a student enrolled in the register of the University;

(r) "teachers of the University" means persons appointed by the University to give instruction on its behalf;

(s) "Trust" means the Sai Education, Medical, Research and Charitable Trust registered under the Indian Trusts Act, 1882;

Central Act 2 of
1882.

(t) "University" means the Sai University established under section 3.

Establishment of
the University.

3. (1) There shall be established a University by the Trust by the name Sai University.

(2) The University shall be a body corporate, shall have perpetual succession and a common seal and shall sue and be sued by the said name.

(3) The University shall be of the unitary type.

(4) The University may establish constituent colleges, regional centres, additional campuses and study centres at such places in the State as it deems fit subject to the norms of University Grants Commission and other national accreditation bodies.

Conditions for the
establishment
of the
University.

4. For the purposes of establishing the University under this Act, the Trust shall fulfill the following conditions, namely:—

(a) possess contiguous land of not less than one hundred acres earmarked for the University;

(b) construct on the land referred to in clause (a), buildings and establish infrastructure and install necessary equipments in offices and laboratories as per the standards laid down by the University Grants Commission and other statutory authorities;

(c) appoint teachers for the purposes of teaching as per the standards laid down by the University Grants Commission;

(d) such other conditions as may be required by the Government to be fulfilled before the establishment of the University.

Commencement
of the
University.

5. (1) The University shall commence to exercise its function on such date as the Government may, by notification, specify in this behalf.

(2) The Government shall issue a notification under sub-section (1) only after receipt of an affidavit along with documents from the Trust to the effect that all conditions referred to in section 4 have been fulfilled and after the Government is satisfied in this behalf.

Grants and
Financial
Assistance.

6. The University shall be a self-financing University and shall neither make a demand nor shall be entitled to any maintenance, grant-in-aid or any other financial assistance from the Government:

Provided that this shall not prohibit the University from applying for research projects or any other academic projects which may or may not entail financial grant or financial support from any other source.

Objects of the
University.

7. The objects of the University shall be to disseminate and advance education, knowledge and skill by providing instructional, research and extension of facilities in such branches of learning as it may deem fit and the University shall endeavour to provide to students and teachers the necessary atmosphere and facilities for the promotion of,—

(a) innovations in education leading to restructuring of courses, new methods of teaching, training and learning including on-line learning, blended learning, continuing education and such other modes and integrated and wholesome development of personality;

(b) studies in various disciplines;

(c) inter-disciplinary studies;

(d) national integration, secularism, social equity and engineering of international understanding and ethics.

8. The University shall have the following powers, namely:—

Powers of the
University.

(a) to provide for instructions in such branches of learning as the University may, from time to time, determine and to make provisions for research and for the advancement and dissemination and application of knowledge and skills;

(b) to impart and promote the study of arts and science, engineering and technology, Management, Law, medical and allied sciences and any other professional courses through in-campus, off-campus, and satellite centres or by distant educational programmes;

(c) to honour educational stalwarts and persons of academic eminence with the decoration of professor Emeritus;

(d) to grant, subject to such conditions as the University may determine, diplomas or certificates to, and confer degrees or other academic distinctions on the basis of examinations, evaluation or any other method of testing on persons, and to withdraw any such diplomas, certificates, degrees or other academic distinctions for good and sufficient cause;

(e) to confer honorary degrees or other distinctions in the manner prescribed;

(f) to provide education and training including correspondence and such other courses, to such persons who are not members of the University, as it may determine;

(g) to institute Directorships, Professorships, Associate Professorships, Readerships, Assistant Professorships, Lecturerships and other teaching or academic posts required by the University and to make appointments for the same;

(h) to create administrative, ministerial and other posts and to make appointments thereto;

(i) to appoint or engage persons of eminence working in any other University or Organisation permanently or for a specified period;

(j) to co-operate, collaborate or associate with any other University or Authority or Institution in India and abroad in such manner and for such purpose as the University may determine;

(k) to establish and maintain schools, centres, specialised laboratories or other units for research and instructions as are in the opinion of the University, necessary for the furtherance of its objects;

(l) to institute and award fellowships, scholarships, studentships, medals and prizes;

(m) to establish and maintain and supervise residences, hostels within the University and promote the health and general welfare activities for students and staff;

(n) to make provisions for research and consultancy, and for that purpose to enter into such arrangements with other institutions or bodies as the University may deem necessary;

(o) to declare a centre, an institution, a department, or school, as the case may be, in accordance with the Statutes;

(p) to determine standards for admission into the University, which may include examination, evaluation or any other method of testing;

(q) to prescribe, demand and receive payment of fees and other charges;

(r) to make such arrangements in respect of the residence, discipline and teaching of women and other disadvantaged students as the University may deem fit;

(s) to regulate and enforce discipline amongst the employees and students of the University and take such disciplinary measures in this regard as may deem necessary by the University;

(t) to make arrangements for promoting the health and general welfare of the employees of the University;

(u) to receive donations and to acquire, hold, manage and dispose through sale or lease or rent of any property, movable or immovable for the welfare of the University;

(v) to borrow without security or by way of hypothecation or mortgage against the property of the University with the approval of the Trust;

(w) to appoint either on contract or otherwise, visiting professors, emeritus professors, consultants, fellows, scholars, artists, course writers and such other persons who may contribute to the advancement of the objects of the University;

(x) to organise and to undertake extra-mural studies and extension service;

(y) to do all such other acts and things as may be necessary, incidental or conducive to the attainment of all or any of the objects of the University.

Admission and Standards.

9. (1) The University shall, subject to the provisions of this Act and the relevant Statutes and Regulations of the University Grants Commission and other statutory authorities, as the case may be, be open to all persons.

(2) Nothing contained in sub-section (1) shall require the University,—

(a) to admit to any course of study any person who does not possess the prescribed academic qualification or standard;

(b) to retain on the rolls of the University any student whose academic record is below the minimum standard required for the award of a degree or other academic distinction;

(c) to admit any person or retain any student whose conduct is prejudicial to the interest of the University or the rights and privileges of other students and teachers; or

(d) to retain on rolls of the University any student who fails to remit necessary fees as prescribed for the course.

(3) Subject to the provisions of sub-sections (1) and (2) and the standard admission process of the University as may be prescribed, the University shall reserve thirty-five percentage of seats in each course of study for Resident students of Tamil Nadu.

(4) Admission of students to thirty-five percentage of seats reserved for resident students of Tamil Nadu under sub-section (3) shall be made following the reservation as per law in force.

Explanation.— For the purpose of this section “Resident student of Tamil Nadu” means,—

(i) a student who or either of whose parents has resided in the State of Tamil Nadu for a period of not less than five years preceding the qualifying examination; or

(ii) a student who has studied in any one of the educational institutions in the State of Tamil Nadu for a period of not less than five years leading to the qualifying examination.

10. The following shall be the officers of the University, namely :—

Officers of the University.

(a) the Chancellor;

(b) the Vice-Chancellor;

(c) the Pro-Vice-Chancellor;

(d) the Registrar;

(e) the Deans and Directors;

(f) the Finance Officer;

(g) the Controller of Examinations; and

(h) such other persons as may be declared by the Statutes to be officers of the University.

11. (1) The Chancellor shall be appointed by the management committee of the Trust for a period of three years, as may be prescribed. The Chancellor.

(2) The Chancellor shall, by virtue of his office, be the Head of the University and shall constitute an interim Executive Council. The interim Executive Council so constituted shall cease to exist on the constitution of the Executive Council under section 21.

(3) The Chancellor may in writing under his hand addressed to the Management Committee of the Trust, resign his office.

12. (1) The Vice-Chancellor shall be appointed by the Chancellor in such manner as may be prescribed, for a period of three years. Vice-Chancellor.

(2) The Vice-Chancellor shall exercise such powers and perform such other functions as may be prescribed.

13. (1) The Pro-Vice-Chancellor shall be appointed by the Executive Council in such manner as may be prescribed. Pro-Vice-Chancellor.

(2) The Pro-Vice-Chancellor shall exercise such powers and perform such other functions as may be prescribed.

14. (1) The Registrar shall be a whole-time salaried officer of the University. The terms of appointment and conditions of services shall be such as may be prescribed. Registrar.

(2) The holder of the post of Registrar shall possess the qualifications prescribed by the University Grants Commission.

(3) The Registrar shall have the power to enter into agreements, sign documents and authenticate records on behalf of the University and shall exercise such other powers and perform such other functions as may be prescribed.

(4) The Registrar shall be the ex-officio Secretary of the Executive Council and the Academic Council.

15. Every Dean and every Director shall be appointed in such manner and shall exercise such powers and perform such duties as may be prescribed. Deans and Directors.

- Finance Officer. 16. (1) The Finance Officer shall be appointed in such manner and shall exercise such powers and perform such functions as may be prescribed.
- (2) The Finance Officer shall be the *ex-officio* Secretary of the Finance Committee.
- Controller of Examinations. 17. (1) The Controller of Examinations shall be a whole-time officer of the University appointed for such period and on such terms and conditions as may be prescribed.
- (2) The Controller of Examinations shall exercise such powers and perform such duties as may be prescribed.
- Other Officers. 18. The manner of appointment and powers and duties of the other officers of the University shall be such as may be prescribed.
- Authorities of the University. 19. The following shall be the authorities of the University :—
- (a) the Governing Council;
- (b) the Executive Council;
- (c) the Academic Council;
- (d) the Finance Committee;
- (e) the Planning Board;
- (f) such other authorities as may be declared by the Statutes to be authorities of the University.
- The Governing Council. 20. (1) The constitution of the Governing Council and the term of office of its members shall be as may be prescribed.
- (2) Subject to the provisions of this Act, the Governing Council shall have the following powers and functions, namely:—
- (a) to review from time to time, the broad policies and programmes of the University and suggest measures for the working, improvement and development of the University;
- (b) to consider and pass resolutions on the Annual Report and Annual Accounts of the University and Audit Report of such accounts;
- (c) to advise the Chancellor in respect of any matter which may be referred to it for advice; and
- (d) to perform such other functions as may be prescribed.
- The Executive Council. 21. (1) The Executive Council shall be the chief executive body of the University.
- (2) The Executive Council shall consist of not more than twelve members of whom two members shall be : --
- (a) The Secretary to Government in-charge of Higher Education Department, *ex-officio*;
- (b) The Director of Collegiate Education, *ex-officio*;
- and the remaining members may be appointed in such manner as may be prescribed.
- (3) The powers and functions of the Executive Council, shall be such as may be prescribed.

22. (1) The Academic Council shall be the principal academic body of the University and shall subject to the provisions of the Statutes, the Ordinances and the applicable regulations, co-ordinate and exercise general supervision over the academic policies of the University. The Academic Council.
- (2) The constitution of the Academic Council, the term of office of its members and its powers and functions shall be such as may be prescribed.
23. (1) The Finance Committee shall be the principal financial body of the University to take care of the financial matters. The Finance Committee.
- (2) The constitution of the Finance Committee, the term of office of its members and its powers and functions shall be such as may be prescribed.
24. (1) The Planning Board shall be the principal planning body of the University. The Planning Board shall ensure that the infrastructure and academic support system meets the norms of the applicable statutory authorities. The Planning Board.
- (2) The constitution of the Planning Board, the term of office of its members and its powers and functions shall be such as may be prescribed.
25. The constitution, powers and functions of the Boards of Faculties, the Admission Committee, the Examination Committee and of such other authorities of the University which may be declared by the Statutes to be authorities of the University shall be such as may be prescribed. Board of Faculties, Admission Committee, Examination Committee and other Authorities of the University.
26. (1) The Executive Council shall make the Statutes for carrying out the purposes of this Act, subject to the approval of the Management Committee. Power to make Statutes.
- (2) Subject to the provisions of this Act, the Statutes may provide for all or any of the following matters, namely:—
- (a) the constitution, powers and functions of the authorities of the University, as may be constituted from time to time;
- (b) the appointment and continuance in office of the members of the said authorities, filling up of vacancies of members and all other matters relating to those authorities for which it may be necessary to provide;
- (c) the appointment, powers and duties of the officers of the University and their emoluments;
- (d) the appointment of teachers of the University and other academic and administrative staff and their emoluments;
- (e) the appointment of teachers and other academic and administrative staff working in the University or Institution for specific period for undertaking a joint project;
- (f) the conditions of service of employees including provisions for retirement benefits, insurance and provident fund, the manner of termination of service and disciplinary actions;
- (g) the principles governing seniority of service of employees;
- (h) the procedure for settlement of disputes between employees or students and the University;

(i) the procedure for appeal to the Executive Council by any employee or students against the action of any officer or other authority of the University;

(j) the conferment of honorary degrees;

(k) the withdrawal of degree, diploma, certificate and other academic distinction;

(l) the institution of fellowships, scholarships, studentships, medals and prizes;

(m) the maintenance of discipline among the students;

(n) the establishment and abolition of Department, Centres and other institutions;

(o) the delegation of powers vested in the authorities or officers of the University; and

(p) all other matters, which may by this Act are to be or may be prescribed.

(3) The Executive Council shall not make, amend or repeal any Statute affecting the powers or constitution of any authority of the University until such authority has been given an opportunity of expressing an opinion in writing on the proposed changes, and any opinion so expressed shall be considered by the Executive Council.

Statutes, how made.

27. (1) The Executive Council may, from time to time, make statutes and amend or repeal the statutes in the manner hereinafter provided in this section.

(2) A statute or an amendment to, or repeal of, a statute passed by the Executive Council shall be submitted to the Management Committee who may assent thereto or withhold its assent. A statute or an amendment to, or repeal of, a statute passed by the Executive Council shall have no validity until it has been assented to by the Management Committee.

Power to make Ordinances.

28. Subject to the provisions of this Act and the Statutes, the Ordinances shall be made by the Executive Council, subject to the approval of the Management Committee, which may provide for all or any of the following matters, namely:—

(a) the admission of students to the University and their enrolment as such;

(b) the courses of study to be laid down for all degrees, diplomas and certificates of the University;

(c) the medium of instruction and examination;

(d) the award of degree, diploma, certificate and other academic distinctions, the qualification for the same and the matters to be taken relating to the granting and obtaining of the same;

(e) the fees to be charged for courses of study in the University and for admission to the examinations, degrees, diplomas and certificates of the University;

(f) the conditions for the award of fellowships, scholarships, studentships, medals and prizes;

(g) the conduct of examinations, including the term of office and manner of appointment and the duties of examining bodies, examiners and moderators;

(h) the conditions of residence of the students of the University;

(i) the special arrangements, if any, which may be made for the residence, discipline and teaching of women students and prescribing of special courses of studies for them within the University;

(j) the appointment and emoluments of employees other than those for whom provision has been made in the Statutes;

(k) the establishment of Centre of Studies, Boards of Studies, Interdisciplinary Studies, Special Centres, Specialised Laboratories and other Committee;

(l) the manner of co-operation and collaboration with other Universities and authorities including learned bodies or association;

(m) the creation, composition and functions of any other body which is considered necessary for improving the academic mileage of the University;

(n) the remuneration to be paid to the examiners, moderators, invigilators and tabulators;

(o) such other terms and conditions of service of teachers and other academic staff as are not prescribed by the Statutes.

29. (1) In making Ordinances, the Executive Council shall consult the Management Committee.

Ordinances, how made.

(2) All Ordinances made by the Executive Council shall have effect from such date as it may direct.

30. (1) The annual report of the University shall be prepared under the direction of the Executive Council and shall be submitted to the Governing Council on or after such date as may be prescribed and the Governing Council shall consider the report in its annual meeting.

Annual Report.

(2) The Governing Council shall submit the annual report to the Chancellor along with its comments, if any.

31. (1) The annual accounts and balance sheet of the University shall be prepared under the directions of the Executive Council and shall, once at least every year and at intervals of not more than fifteen months, be audited by an experienced and qualified firm of Chartered Accountant eligible for conducting audit as per the provisions of the Chartered Accountant Act, 1949.

Annual Accounts.

(2) A copy of the annual accounts, together with the audit report thereon, shall be submitted to the Governing Council and the Chancellor along with the observations of the Executive Council for their approval.

32. (1) Every employee of the University shall be appointed or engaged as per the provisions of the Statutes.

Conditions of service of employees.

(2) Any dispute arising between the University and any of the employees appointed substantively, shall be referred to the Vice-Chancellor who shall decide the dispute after affording an opportunity to the employee within three months from the date of its reference.

(3) The aggrieved employee may file an appeal against the decision of the Vice-Chancellor to the Chancellor. The decision of the Chancellor in such an appeal shall be final.

(4) Any dispute in respect of any employee engaged temporarily or on ad-hoc or part-time or casual basis shall be heard and decided finally by the Head of the Department concerned.

33. (1) (a) No person shall be admitted to a course of study in the University for admission to the examinations for degrees, titles or diplomas of the University unless he,—

Admission to University Courses and Examinations.

(i) has passed the examination prescribed therefor; and

(ii) fulfills such other academic conditions as may be prescribed.

(b) Every candidate for a University examination shall, unless exempted from the provisions of this sub-section by a special order of the Executive Council made on the recommendation of the Academic Council, be enrolled as a member of the University. Any such exemption may be made subject to such conditions as the Executive Council may think fit.

(2) No candidate shall be admitted to any University examination unless he is enrolled as a member of the University, and has satisfied the requirements as to the attendance required for the same or unless he is exempted from such requirements of enrolment or attendance or both by an order of the Executive Council passed on the recommendation of the Academic Council. Exemptions granted under this section shall be subject to such conditions as the Executive Council may think fit.

(3) Any student or candidate for an examination, whose name has been removed from the rolls of the University by the orders or recommendation of the Academic Council or Controller of Examinations, as the case may be, and who has been debarred from appearing at the examinations for more than one year, may within ten days of the date of receipt of such order, appeal to the Vice-Chancellor to nullify the decision of the aforesaid authorities.

(4) Any decision taken by the Vice-Chancellor in this regard shall be final.

Employees
provident fund
and pensions.

34. The University may constitute for the benefit of its employees such pension or welfare schemes or provident fund or provide such insurance schemes as it may deem fit in such manner and subject to such conditions as may be decided by the Executive Council.

Disputes as to
the constitution
of Authorities
and bodies.

35. If any question arises as to whether any person has been duly nominated or appointed as or is entitled to be a member of any authority or other body of the University, the matter shall be referred to the Chancellor whose decision thereon shall be final.

Constitution of
Committees.

36. Where any authority of the University is given power under this Act or the Statutes to constitute Committees, such Committees shall as otherwise provided, consist of the members of the authority concerned and of such other persons as the authority in each case may think fit.

Filling up of the
Vacancies.

37. All vacancies among the members of any authority or other body of the University shall be filled as soon as may be convenient by the person or body who appointed or nominated the members whose place has become vacant for the remaining term for which he has been appointed or nominated.

Proceedings
of University
authorities and
bodies not to
be invalidated
by vacancies.

38. No act or proceeding of any authority or other body of the University shall be invalidated merely by reason of the existence of a vacancy or of any defect or irregularity in the nomination of a member of any authority or other body of the University or of any defect or irregularity in such act or proceeding not affecting the merits of the case or on the ground that the authority or other body of the University, did not meet at such intervals as required under this Act.

Removal from
membership of
University.

39. (1) The Executive Council may, remove by an order in writing made in this behalf, any person from membership of any authority of the University by a resolution passed by a majority of the total members of the Executive Council and by a majority of not less than two-thirds of the members of the Executive Council present and voting at the meeting, if such person has been convicted by the Court for an offence which in the opinion of the Executive Council involves moral turpitude.

(2) The Executive Council may also by an order in writing made in this behalf remove any person from the membership of any authority of the University if he becomes of unsound mind or has been adjudicated as an insolvent.

(3) No action under this section shall be taken against any person unless he has been given a reasonable opportunity to show cause against the action proposed to be taken.

(4) A copy of every order made under sub-section (1) or sub-section (2), as the case may be, shall as soon as may be after it is so made, be communicated to the person concerned in the manner prescribed.

40. A copy of any receipt, application, notice, proceeding, resolution of any authority or Committee of the University or other documents in possession of the University, if certified by the Registrar, shall be received as prima facie evidence of such receipt, applications, notice, order, proceeding or resolution, documents or the existence of entry in the register and shall be admitted as evidence of the matters and transaction therein where the original would, if produced have been admissible in evidence.

Mode of proof
of University
records.

41. (1) The Trust shall establish a permanent endowment fund of at least rupees fifty crores.

Permanent
Endowment
Fund.

(2) The University shall have the power to invest the permanent endowment fund in such manner as may be prescribed.

(3) The University may transfer any amount from the general fund or the development fund to the permanent endowment fund.

(4) Any amount exceeding the minimum amount specified in sub-section (1) may be withdrawn from the permanent endowment fund by the University for the purposes of development of the University.

42. (1) The University shall establish a general fund to which the following amount shall be credited, namely:—

General Fund.

(a) all fees which may be charged by the University;

(b) all sums received from any other source;

(c) all contributions made by the Trust; and

(d) all contributions made in this behalf by any other person or body which are not prohibited by any law for the time being in force.

(2) The moneys credited to the general fund shall be applied to meet all the recurring expenditures of the University.

43. (1) The University shall also establish a development fund to which the following moneys shall be credited, namely:—

Development
Fund.

(a) development fees, which may be charged from students;

(b) all sums received from other sources for the purpose of the development of the University;

(c) all contributions made by the Trust;

(d) all contributions made in this behalf by any other person or body which are not prohibited by any law for the time being in force; and

(e) all incomes received from the permanent endowment fund.

(2) The moneys credited to the development fund from time to time shall be utilised for the development of the University.

Maintenance of Fund.	<p>44. The funds established under sections 41, 42 and 43 shall subject to general supervision and control of the Governing Council, be regulated and maintained in such manner as may be prescribed.</p>
Power of Government to call for information and records.	<p>45. (1) It shall be the duty of the University or any authority or officer of the University to furnish such information or records relating to the administration or finance and other affairs of the University as the Government may call for.</p> <p>(2) The Government, if it is of the view that there is a violation of the Act or the Statutes or Ordinances made thereunder, may issue such directions to the University under section 49 as it may deem necessary.</p>
Dissolution of University.	<p>46. (1) If the University proposes its dissolution for any reason, it shall give at least six months written notice to the Government.</p> <p>(2) On receipt of notice referred to in sub-section (1), the Government shall make such arrangement for administration of the University from the date of dissolution of the University and until the last batch of students in regular courses of studies of the University complete their courses or studies in such manner as may be prescribed.</p>
Expenditure of the University during dissolution.	<p>47. (1) The expenditure for administration of the University during the process of its dissolution under section 46 shall be met out from the permanent endowment fund, the general fund and the development fund.</p> <p>(2) If the funds referred to in sub-section (1) are not sufficient to meet the expenditure of the University, such expenditure may be met by disposing of the properties or assets of the University by the Government.</p>
Derecognition of the University by the Government.	<p>48. (1) Where the Government receives a complaint with material and substantial allegation that the University is not functioning in accordance with the provisions of this Act, it shall require the University to show cause within such time, which shall not be less than two months referring a copy of the complaint as to why the University should not be derecognised.</p> <p>(2) If, upon receipt of the reply of the University to the notice given under sub-section (1), the Government is satisfied that a prima facie case of mismanagement or violation of the provisions of this Act in the functioning of the University is made out, it shall order such enquiry as it deems necessary.</p> <p>(3) For the purposes of an inquiry under sub-section (2), the Government shall by notification, appoint an officer or authority as the enquiring authority to enquire into the allegations of violation of the provisions of this Act.</p> <p>(4) Every inquiring authority appointed under sub-section (3) shall while performing its functions under this Act have all the powers of Civil Court under the Code of Civil Procedure, 1908 trying a suit and in particular in respect of the following matters, namely:—</p> <p style="margin-left: 40px;">(a) summoning and enforcing the attendance of any witness and examining him on oath;</p> <p style="margin-left: 40px;">(b) requiring the discovery and production of any document;</p> <p style="margin-left: 40px;">(c) requisitioning any public record or copy thereof from any office;</p> <p style="margin-left: 40px;">(d) receiving evidence on affidavits;</p> <p style="margin-left: 40px;">(e) any other matter which may be prescribed.</p> <p>(5) If, upon receipt of the inquiry report, the Government is satisfied that the University has violated any provisions of this Act, it shall direct the University to make necessary improvement and suggest for proper implementation of the provisions of this Act.</p>

Central Act V of
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(6) If it is observed that the University is violating the Act continuously for three times, the Government may, by notification, derecognise the University with prior approval of the University Grants Commission and other statutory authorities.

(7) During the process of derecognition under sub-section (6), the Government may utilise the permanent endowment fund, the general fund or the development fund for the purpose of the management of the affairs of the University. If the funds of the University are not sufficient to meet the requisite expenditure of the University, the Government may dispose of the assets or the properties of the University to meet the said expenses.

49. The Government may issue such directions, from time to time, to the University on policy matters not inconsistent with the provisions of this Act as it may deem necessary. Such directions shall be complied with by the University.

Power of the Government to issue directions on policy matters.

50. All assets and properties including permanent endowment fund, general fund, development fund or any other fund and also the liabilities of the University shall belong to the Trust in case of dissolution or derecognition of the University.

Status of Assets, Liabilities on Dissolution or derecognition.

51. (1) If any difficulty arises as to the constitution or reconstitution of any authority of the University or in giving effect to the provisions of this Act, the Government may, by notification, make such provision, not inconsistent with the provisions of this Act, as may appear to them to be necessary or expedient for removing the difficulty:

Power to remove difficulties.

Provided that no such notification shall be issued after the expiry of two years from the date of commencement of this Act.

(2) Every notification issued under sub-section (1) or under any other provisions of this Act shall, as soon as possible after it is issued, be placed on the table of the Legislative Assembly, and if, before the expiry of the session in which it is so placed or the next session, the Assembly makes any modification in any such notification or the Assembly decides that the notification should not be issued, the notification shall thereafter have effect only in such modified form or be of no effect, as the case may be, so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that notification.

(By Order of the Governor)

S.S. POOVALINGAM,
Secretary to Government,
Law Department.